

**DISTRICT & SESSIONS COURT,
AT : DAMAN**

C I R C U L A R

In view of the directions of Central Project Coordinator, Bombay High Court, on the issue of outbreak of Novel Corona Virus (COVID-19), the V.C. unit is set up in V.C. Room No.10 of the District & Sessions Court, Daman, purely for the purpose for remand and hearing on urgent matters only from Thursday, 9th April, 2020 between 12:00 and 02:00 p.m.

All the Judicial Officers on urgent matters of hearing and remand duties shall attend work exclusively on V.C. from the Room No. 10 of the District & Sessions Court, Daman and all the Parties / Advocates shall attend the matters by installing "Vidyo" software on their Computer of Smartphone.

The Advocates shall email the application for urgent hearing to the official email id of District Court, Daman i.e. pdsj-daman-dd@gov.in. The advocates shall mention their bar council enrollment registration number in the application and shall also attach a soft copy of their self attested photo ID.

If the Judicial Officers allows the application, the office of the District Court shall communicate the date / time and V.C. Link / PIN for hearing through Video Conferencing to the concern Advocates / Parties on their email ID. Once, click that link it will connect to the video conferencing session. Upon the office of the District Court specifying the date and time, the applicant's Advocate shall give notice of the eastern and serve a soft copy of the application on the respondents.

Note:- All litigants, their Advocates to take note that whenever the Hon'ble Principal District & Sessions Judge, Daman will be sitting at Diu, they will have to make applications on link of Diu Court with the help of DSA Daman.

No.: PDSJ/DMN/2020/216
Dated : 08/04/2020

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V.P. Patker
8-4-2020
[V. P. Patker]
Principal District and Sessions Judge,
Diu and Daman,
Daman

Copy to :-

1. The Civil Judge (SD) & Chief Judicial Magistrate, Daman.
2. The Civil Judge (JD) & Judicial Magistrate First Class, Daman.
3. The Government Pleader, District & Sessions Court, Daman.
4. The Public Prosecutor, District & Sessions Court, Daman.
5. The Assistant Public Prosecutor, District & Sessions Court, Daman.
6. The President Advocates Bar Association, Daman. With a request to convey the contents of this circular to their litigants.
7. The superintendent of Sub-Jail, Daman.
8. The SHO, Nani Daman, Moti Daman, Kadaiya.